

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:109
ANSWERED ON:22.11.2006
CORRUPTION CASES PENDING IN COURTS
Prasad Shri Hari Kewal;Thummar Shri Virjibhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether thousands of cases regarding officers involved in corruption are pending in courts for more than ten years;
- (b) if so , the details thereof and the reaction of the Government in this regard;
- (c) the steps being taken by the Union Government for the expeditious disposal of cases; and
- (d) the extent of success achieved by the Union Government as a result thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) & (b): As per information provided by Central Bureau of Investigation (CBI), as on 31.10.2006, 1099 cases under the Prevention of Corruption Act, 1988 are pending under trial for more than 10 years after filing of the charge sheet.

(c) & (d): The Government has set up special courts for exclusive hearing of CBI cases and has also been appointing special counsels in important cases to expedite the disposal of cases.